

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 77 of 2019**

**In the matter of:**

**Joe Verghese Ors.**

**....Appellants**

**Vs.**

**OMEGA Hospitals Pvt. Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellants: Mr. Naveen R. Nath, Advocate.**

**For Respondents: Mr. Krishnan Venugopal, Sr. Advocate & Mr. Abir Phukan, for R-5.**

**Mr. PP Hegde, For R-2,4,6 & 7**

**Ms. Vaishali Goyal, Advocates.**

**Mr. Saji P John, For R-1 & 3.**

**Mr. Ashkrit Tiwari, for R-4**

**With**

**Company Appeal (AT) No. 105 of 2019**

**In the matter of:**

**P. Mahabala Rai.**

**....Appellant**

**Vs.**

**OMEGA Hospitals Pvt. Ltd. & Ors.**

**....Respondents**

**Present**

**For Appellant: Mr. Aayush Choudhary, Advocate.**

**For Respondents: Mr. Krishnan Venugopal, Sr. Advocate & Mr. Abir Phukan, for R-5.**

**Mr. PP Hegde, For R-2,4,6 & 7.**

**Ms. Vaishali Goyal, Advocates.**

**Saji P John, For R-1 & 3.**

**Mr. Ashkrit Tiwari, for R-4**

**ORDER**

**(Virtual Mode)**

**05.11.2020:** Learned Counsel for Respondent No. 2, 4, 6 & 7 Shri P.P.

Hegde concluded his arguments on I.A. No. 2313 & 2314 of 2020. Learned

Counsel Mr. Saji P John representing Respondent No. 1 & 3 has also made his submissions on these applications. Learned Counsel for the Appellant in Company Appeal (AT) No. 105 of 2019 Mr. Aayush Choudhary stated at bar that he is supporting the prayer made in these applications.

All the Parties have concluded their arguments on aforesaid applications  
The matter is '**Reserved for Orders**' on I.A. No. 2313 & 2314 of 2020.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Balvinder Singh]**  
**Member (Technical)**

*Sim/Kam*